



2026:AHC:61237

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 4137 of 2026

Umesh Kumar Maurya

.....Petitioner(s)

Versus

State of U.P. and Another

.....Respondent(s)

Counsel for Petitioner(s)	:	Suresh Kumar Maurya
Counsel for Respondent(s)	:	C.S.C., Mahendra Narain Singh

Court No. - 33

HON'BLE DINESH PATHAK, J.

1. Learned counsel for the U.P. Public Service Commission has filed a copy of the instructions today in Court, in compliance with the order dated 13.03.2026, which is taken on record.

2. Heard Sri V.K. Singh, learned Senior Advocate assisted by Sri Suresh Kumar Maurya, learned counsel for the petitioner; Sri Sanjay Kumar Om, learned counsel for the U.P. Public Service Commission (respondent No. 2); and learned Standing Counsel representing State-respondent No. 1 and perused the record.

3. The grievance of the petitioner is that he could not deposit the requisite fee and submit the prescribed form/documents, despite having qualified the preliminary examination, thereby rendering him unable to appear in forthcoming final examination of the Assistant Teacher Trained Graduate Grade Examination-2025.

4. The facts culled out from the record are that the U.P. Public Service Commission issued an advertisement for the post of Assistant Teacher under the head Assistant Teacher Trained Graduate Grade (Male/Female Branch) Examination-2025. The petitioner applied to the aforesaid advertisement for the post of Assistant Teacher (Biology) and successfully qualified the preliminary examination. Thereafter, he was required to deposit the requisite fee and upload the essential documents on the official portal of the U.P. Public Service Commission by 16.03.2026, and to submit the hard copies of the documents by 23.03.2026. As per the case of the present petitioner, due to a technical glitch, he could not deposit the fee and upload the requisite

documents by 16.03.2026.

5. Sri V.K. Singh, learned Senior Advocate appearing for the petitioner, submits that the case of the present petitioner deserves sympathetic consideration, inasmuch as despite having successfully qualified the preliminary examination, he was unable to deposit the requisite fee within time by 16.03.2026 owing to technical difficulties. In support of his submission, learned Senior Advocate has placed reliance upon the order dated 16.09.2022 passed by the co-ordinate Bench of this Court in the matter of **Ridhi Yadav vs. State of U.P. and 2 Others (Writ -A No. 13095 of 2022)**. It is further submitted that the aforesaid order was passed relying upon the judgment of Hon'ble Apex Court in the matter of **Akansh Dhull & Ors. vs. Union Public Service Commission & Ors.: Writ Petition (s)(Civil) No(s) 779 of 2022**, decide on 14.09.2022. Learned Senior Advocate has emphasised that, in the cited case, the last date to submit the form had already expired, whereas, in the present matter, the petitioner has approached this Court before the last date for submission of the hard copies of the documents.

6. Learned counsel for the U.P. Public Service Commission has sought to distinguish the case of **Ridhi Yadav (supra)** on the ground that in the said matter, the fee was already deposited by the candidate, although the form could not be submitted within time.

7. Having considered the rival submissions advanced by the learned counsel for the parties and upon perusal of the record, it manifests that the present petitioner has successfully qualified the preliminary examination of Assistant Teacher Trained Graduate Grade (Male/Female Branch) Examination-2025. Due to a technical error, though the possibility of fault on the part of the petitioner cannot be entirely ruled out, he could not deposit the requisite fee and upload the necessary documents on the portal of the U.P. Public Service Commission by 16.03.2026. It is admitted by both the parties that the 23.03.2026 was the last date for submission of the hard copies of the documents corresponding to those required to be uploaded online by 16.03.2026. Having regard to the career prospects of the young candidate (petitioner), in my considered opinion, it would not be befitting to preclude him from appearing in the final examination of the Assistant Teacher Trained Graduate Grade Examination-2025. Therefore, in the peculiar facts and circumstances of the present case, where the present

petitioner's career is at stake and may suffer irreparable prejudice if he is not permitted to appear in the final examination, a limited indulgence is warranted.

8. Accordingly, the Secretary, U.P. Public Service Commission (respondent No. 2) is hereby directed to permit the petitioner to fill up the online form and deposit the requisite fee, thereby enabling him to appear in the final examination of the Assistant Teacher Trained Graduate Grade Examination-2025. The petitioner shall also be permitted to submit hard copies of all the requisite documents which are required to be submitted under the rules by 23.03.2026. It is expected that all the requisite exercise shall be completed by the respondent No. 2, keeping in view the career of the petitioner, expeditiously, so as to ensure that the petitioner is able to appear in the final examination of Assistant Teacher Trained Graduate Grade Examination-2025. Further, the petitioner is directed to appear before the Secretary, U.P. Public Service Commission on 30.03.2026.

9. With the aforesaid direction, present writ petition stands disposed of.

10. It is made clear that this order has been passed in the peculiar facts and circumstances of the present case and shall not be construed as a precedent in any other matter.

March 24, 2026

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(Dinesh Pathak,J.)